injuring a large number of them including the Magistrate on duty and the Superintendent of Police mob was armed with weapons such as daos, spades, etc Finding themselves vastly outnumbered and in imminent danger of their life the police opened fire in self-defence and to disperse the crowd Sixteen persons in the crowd were injured of whom seven received bullet injuries Eight of these persons were admitted in the Civil Hospital at Imphal and the condition of 3 was reported to be serious One of these unfortunately died on the 19th April The police have arrested 90 persons including the member of the Territorial Council and cases have been registered which are investigation

MR CHAIRMAN Question hour is over

WRITTEN ANSWERS TO QUESTIONS

FINANCE MINISTER'S MEETING WITH RE-PRESENTATIVES OF POWERS HELPING INDIA

*204 DIWAN CHAMAN LALL Will the Minister of Finance be pleased to state whether he proposes to attend a meeting of the Representatives of the Powers desirous of helping India financially, and if so, when the meeting will take place?

THE DEPUTY MINISTER OF FIN-(SHRIMATI TARKESHWARI ANCE SINHA) No, Sir A meeting of representatives of the countries already taken place in Washington last The meeting had been journed and will be recenvened in Washington on 31st May.

बन्त्र दिवम पर इतामों का दिया जाना

*११५ श्री ए० सी० गिल्बर्ट : क्या शिक्षा मत्रोयह बताने की क्या करेगे कि नवम्बर, १६६० मे बाल-दिवल के स्रवसर पर जो इनाम घोषित किये गये थे क्या वे दे दिये गये हैं, यदि हा, तो वे कब दिये गये श्रीर यदि वे नहीं दिये गये है तो देर के क्या कारण 会 ?

†[DISBURSEMENT OF PRIZES ON CHILDREN'S DAY

*215 SHRI A C GILBERT Will Minister of EDUCATION pleased to state whether the prizes announced on the occasion of Children's Day in November, have been disbursed; if so, when they were disbursed and if they have not been disbursed what are the reasons for the delay?]

शिक्षा मंत्री (डा॰ काल लाल श्रीमाली): एक विवरग सभा पटल पर रख दिया गया है ।

बिवरण

छठी बाल साहित्य प्रतियोगिता मे जो लेखक प्रस्कार पाने के पात्र समझे गये उन के लिये १४ नवम्बर, १६६० को पाच-पाच सौ रुपये के इक्कीस प्रस्कारो की धीर एक-एक हजार रुपये के चार पुरस्कारों की घोषणा की गई।

५०० रुपये के एक पुरस्कार मे दो लेखकों का हिस्सा है। इसके श्रलावा पाचवी प्रतियोगिता मे पुरस्कार पाने के पात्र लेखको के लिए पाच-पाच सौ रूपये के ५ अप्तिरिक्त पूरस्कारो की भी घोषणा की गई।

पूरस्कार पाने वाले २३ गैर-सरकारी व्यक्तियों को पुरस्कार राशि अप्रैल, १६६१ मेदी गई। पूरस्कार पाने वाले एक गैर मरकारी व्यक्ति ने यह लिखा है कि जब तक राज्य सरकार द्वारा श्रायोजित किसी सार्व-जनिक समारोह मे उन्हे पुरस्कार प्रदान न किया जाएगा तब तक वे पुरस्कार की राशि स्वोकार नहीं करेगे। चुकि जिना के श्रवीन ऐसे सार्वजनिक समारोह को कोई व्यवस्था नही है इसलिये उनमे प्रार्थना की गई है कि वे पुरस्कार-राशि डाक द्वारा स्वीकार कर ले।

जहा तक प्रस्कार पाने वाले अन्य सात लेखको का सबध है वे राज्य सरकार के

^{†[]} English translation

स्रिविकरी है। इन को पुरस्कार-ए।। जल की चुकाने के किये ने ज्वीय राजस्व मह नेस्वाकार स्रीय सराहरा को फरवरी, १६६१ के पहले सप्ताह में स्रावश्यक मजी दे दी गई है। इस सम्बन्ध में स्राव की का वाई राज्य सरकारों। पर निर्मेर है।

†[THE MINISTER OF EDUCATION (Dr. K. L. SHRIMALI): A statement is laid on the Table of the House

STATEMENT

On 14th November, 1960 twenty-one prizes of Rs. 500 each and four prizes of Rs. 1,000 each were announced for prize-winning authors of VI Prize Competition for Children's Literature. One prize of Rs. 500 is shared by two authors. In addition to this, five additional prizes of Rs. 500 each for the prize-winning authors of V Competition were also announced.

Payment of prize money to twenty-three non-official prize winners was disbursed in the month of April, 1961. One non-official prize winner has refused to accept the prize money unless it is awarded to him in a public function organised by State Government. Since there is no provision for such public functions under the scheme, he has been requested to accept the prize money by post.

As regards remaining seven prize winner who are State Government officials necessary sanction was issued in the first week of February 1961 to the Accountant General, Central Revenues and respective State Governments to arrange early payment of prize money to the authors. Further action in this respect rests with the State Governments.]

SCRAP ASSOCIATION'S REPRESENTATION

*225. SHRI JAI NARAIN VYAS Willithe Minister of Steel, Mines and Fuel be pleased to state:

- (a) whether it has been repeatedly represented by the Scrap Association that the allocation payable to Mysore Iron and Steel Works has crippled the export of No. 2, 2a and 3 Bundles as available from the export performance of bundle grades for the years 1957 to 1960;
- (b) whether it has also been represented that unless the burden of allocation is removed, the scope for maximum utilisation of No. 2, 2a and 3 Bundles is not encouraging for 1961, and
- (c) what steps, if any, Government have taken to ensure the export utilisation of the estimated 2½ lakh tons of No. 2, 2a and 3 Bundles scrap arising during 1961?

THE MINISTER OF STEEL, MINES AND FUEL (SARDAR SWARAN SINGH):
(a) and (b) Yes, Sir.

(c) 2, 2a and 3 sheet cuttings are allowed export without any restriction. As an incentive to exports, sheet cuttings of No. 1 quality are allowed export to the extent of 10 per cent. subject to production of no objection certificate from furnace owners. Barter deals involving export of scrap are also allowed.

CONSTITUTION OF A COMMITTEE ON FERROUS SCRAP

*226. SHRI JAI NARAIN VYAS: Will the Minister of Steel, Mines and Fuel be pleased to state:

- (a) whether a Committee on ferrous scrap has been constituted by Government;
- (b) if not, what is the reason for delay in the constitution of the Committee;
- (c) whether the terms of reference and the personnel of the Committee have since been finalised; and
- (d) whether the suggestions of the Scrap Association in this regard have received Government's consideration?

^{†[]} English translation.